

(2023) 06 GUJ CK 0088

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 4592 Of 2023

Shahin Mohammed Kamil Pariyani

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 21-06-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438
Indian Penal Code, 1860 — Section 114, 406, 420

Citation : (2023) 06 GUJ CK 0088

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : D M Ahuja, Krina Calla

Final Decision : Allowed

Judgement

Nirzar S. Desai, J

1. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicants - accused have prayed for anticipatory bail in connection with the FIR being C. R. No. No. 11202008230303 of 2023 registered with "A" Division Police Station, Dist. Jamnagar for the offences punishable under Sections 406, 420 and 114 of the Indian Penal Code.

2. Learned advocate for the applicants submits that the nature of allegations are such for which custodial interrogation at this stage is not necessary. He further submits that the applicants will keep themselves available during the course of investigation, trial also and will not flee from justice.

3. Learned advocate for the applicants on instructions states that the applicants are ready and willing to abide by all the conditions including imposition of conditions with regard to powers of Investigating Agency to file an application before the competent Court for their remand. He further submit that upon filing of such application by the Investigating Agency, the right of applicants accused to oppose such application on merits may be kept open. Learned advocate,

therefore, submitted that considering the above facts, the applicants may be granted anticipatory bail.

4. Learned Additional Public Prosecutor appearing on behalf of the respondent – State has opposed grant of anticipatory bail looking to the nature and gravity of the offence.

5. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, at this stage, I am inclined to grant anticipatory bail to the applicant.

6. This Court has considered the following aspects:-

(i) Learned advocate Mr. Ahuja appearing for the applicant has placed on record an affidavit of the original complainant namely Rafikbhai Usmanbhai Khira stating that a sum of Rs. 1,99,999/- is received by him on 04.05.2023 and as per the instructions of the complainant Iqbalbhai Talat is going to pay Rs. 1,50,000/- and remaining amount i.e. Rs. 4,60,002/- the applicant no. 2 viz. Sahin Mohammedkamil Pariyani has issued seven cheques of Faiz Tours and Travels Private Limited, details of cheques are as under:-

Sr.

No.

Bank

Cheque

Date

Amount Rs.

1

ICICI Bank, Maninagar Branch,

000931

15-06-2023

1,60,00/-

2

000934

15-07-2023

30,000/-

3

000935

15-08-2023

30,000/-

4

Ahmedabad

000936

15-09-2023

30,000/-

5

000937

15-10-2023

30,000/-

6

000938

15-11-2023

30,000/-

7

000940

30-12-2023

1,50,000/-

(ii) By pointing out the aforesaid affidavit, learned advocate Mr. Ahuja draws the attention of this Court that the complainant himself has on oath stated that in view of the aforesaid settlement, he has no objection, if the present applicants are enlarged on anticipatory bail.

(iii) Learned APP appearing for the respondent – State had verified the contents of the aforesaid affidavit through Investigating Officer and upon verification, the affidavit was found to be genuine and hence, considering the fact that now the dispute is settled between the parties, the relief is required to be granted to the present applicant.

7. In the facts and circumstances of the present case, since the custodial interrogation of the applicants are not required, I am inclined to consider the case of the applicants.

8. This Court has also taken into consideration the law laid down by the Hon'ble

Apex Court in the case of Siddharam Satlingappa Mhetre Vs. State of Maharashtra and Ors., reported at [2011] 1 SCC 694, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab, reported at (1980) 2 SCC 565.

9. In the result, the present application is allowed. The applicants are ordered to be released on bail in the event of their arrest in connection with FIR being C. R. No. 11202008230303 of 2023 registered with "A" Division Police Station, Dist. Jamanagar on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety each of like amount on the following conditions:

(a) shall cooperate with the investigation and make themselves available for interrogation whenever required;

(b) shall remain present at concerned Police Station on 30.06.2023 between 11.00 a.m. and 2.00 p.m.;

(c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;

(d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change residence till the final disposal of the case till further orders;

(f) shall not leave India without the permission of the concerned trial court and if having passport shall deposit the same before the concerned trial court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

10. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicants. The applicants shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicants, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

11. At the trial, the concerned trial court shall not be influenced by the prima facie observations made by this Court in the present order.
12. Rule is made absolute to the aforesaid extent. Direct service is permitted.